

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:2327
ANSWERED ON:15.12.2008
ARTIFICIAL RECHARGE OF GROUND WATER
Adsul Shri Anandrao Vithoba;Verma Shri Ravi Prakash

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Central Ground Water Authority has issued direction under Section 5 of the Environment (protection) Act, 1986 to States/UTs having over-exploited and critical blocks to promote/ adopt artificial recharge of ground water/rainwater harvesting;
- (b) if so, the details thereof;
- (c) the names of States who have not followed the above direction so far; and
- (d) the action taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES(SHRI JAI PRAKASH NARAYAN YADAV)

(a) to (d) The Central Ground Water Authority (CGWA) has issued directions under Section 5 of the Environment (Protection) Act, 1986 to 12 States and 2 Union Territories to take measures to adopt artificial recharge to ground water/promote rain water harvesting in critical and over-exploited areas and ensure inclusion of roof top rain water harvesting in building bye-laws. The feedback received from the States/UTs indicates that the building bye-laws have been modified to incorporate provisions regarding roof top rain water harvesting.